## Government of India Ministry of Finance Department of Revenue

## LOK SABHA UNSTARRED QUESTION NO. 2883 TO BE ANSWERED ON MONDAY, AUGUST 07, 2023 SRAVANA 16, 1945 (SAKA)

## ADMINISTRATION OF TAX EXEMPTION/DEDUCTION

2883. SHRI SUSHIL KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has enlisted the names of AOPs/Firms/Trusts/Societies which have obtained irregular exemption/deduction/relief under administration of tax exemption/deduction;

(b) if so, the details thereof and if not, the reasons therefor;

(c)whether the Government has recovered the amount from these firms; and

(d) if so, the details thereof and if not, the reasons therefor?

## ANSWER MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) to (d): There is no such list of AOPs/Firms/Trusts/Societies, which have obtained irregular exemptions/deduction/relief under the income tax Act, 1961.

As and when violations of the relevant provisions of the Income Tax Act, 1961 or any instance of tax evasion are noticed, the Income Tax Department takes appropriate action including conducting search & seizure, survey, assessment of income, levy and recovery of tax, imposition of penalty, launching of prosecution and withdrawal of tax exemptions/deduction after making due inquiry and giving the assesse opportunity of being heard.

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